

IN THE NATIONAL GREEN TRIBUNAL
AT NEW DELHI

O.A. NO. 914 OF 2022

IN THE MATTER OF:-

KAMLESH JONWAL

...PETITIONER

VERSUS

UDAY PUNJ AND ANR.

...RESPONDENTS

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NDOH:-11.05.2023

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Through:

LATIKA MALHOTRA|KRITIKA GUPTA

Counsel for DDA

Enrol. No: D2356/2018

317,S Block,Delhi High Court

Shershah Suri Marg, New Delhi-110003

9811895162 | Latika.malhotra10@gmail.com

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**SHORT AFFIDAVIT ON BEHALF OF RESPONDENT/DDA IN TERMS
OF ORDER DATED 12.01.2023 PASSED BY THIS HON'BLE TRIBUNAL**

Affidavit of Mr. Rajesh Kumar Kishor, aged about 56 years, presently posted as Deputy Director, DDA, do hereby solemnly affirm and declare as under:-

1. That I am working with the Respondent/DDA , as such competent and authorized to sign the present affidavit.

That I am well conversant with the facts and circumstances of the present case in my official capacity.

3. That it is pertinent to mention vide award no. 90/1980-81 dated 29.12.1980 was passed u/s 11 of the Land Acquisition Act ,1894 for the aforesaid land notified in Revenue Estate of Village Masoodpur, New Delhi.

4. That the physical possession of the land in khasra no. 67,86,88,479/396/87,480/396/87 admeasuring 30 Bighas 14 Biswa has already taken over and hand over to DDA on 21.04.2007 by LAC/L&b Department. The acquisition of the land in question had already attained finality under the Act of 1894.
5. The impact of the above order resulted in gain to one party and illegal sufferance to the government with respect to the aforementioned land which was already been validly and legally acquired under the Act of 1894.
6. Order dated 31.03.2022 dismissing the review filed by DDA bearing no. 3373 of 2022 in Civil Appeal 4554/16 and Review Petition bearing no. 27968/21 in Civil Appeal No. 4590/16 stating acquisition proceedings are lapsed has been challenged in M.A. 4543/2023 which is pending before the Hon'ble Supreme Court.
7. That the land in question falls within the Khasra numbers claimed by Respondent 1 but is in possession of Respondent/DDA. Copy of Part Sazra is being attached herewith as **Annexure R-1**.
8. That the unauthorised construction in shape of boundary wall on 8 feet height in MCD Green Belt was being carried out in the concerned property and a stay is operating on them. Direction to demolish the unauthorised construction order be kindly issued by the Hon'ble Tribunal.
9. That the present short affidavit is submitted accordingly.



Lajju
DEPONENT

उप निदेशक (धूमि प्रबंधन) / Dy Director (LM)
नई दिल्ली ज़ोन / New Delhi District
ओ सी.ए., ए 303, विकास सदन / DDA, A-303, Vikas Sadan
आई एन.ए., नई दिल्ली-110023 / INA

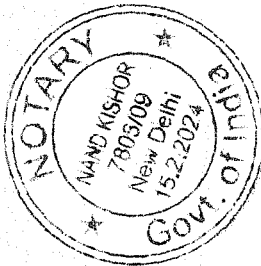
VERIFICATION:-

Verified at New Delhi on this 10 MAY 2023 day of May, 2023 that the contents of the above Affidavit are true and correct to the best of my knowledge and based on the official records of the Respondent. No part of it is false and nothing material has been concealed from.

Lajju
I Identify the Executant/Deponent
Who has Signed in my Presence

Lajju
DEPONENT

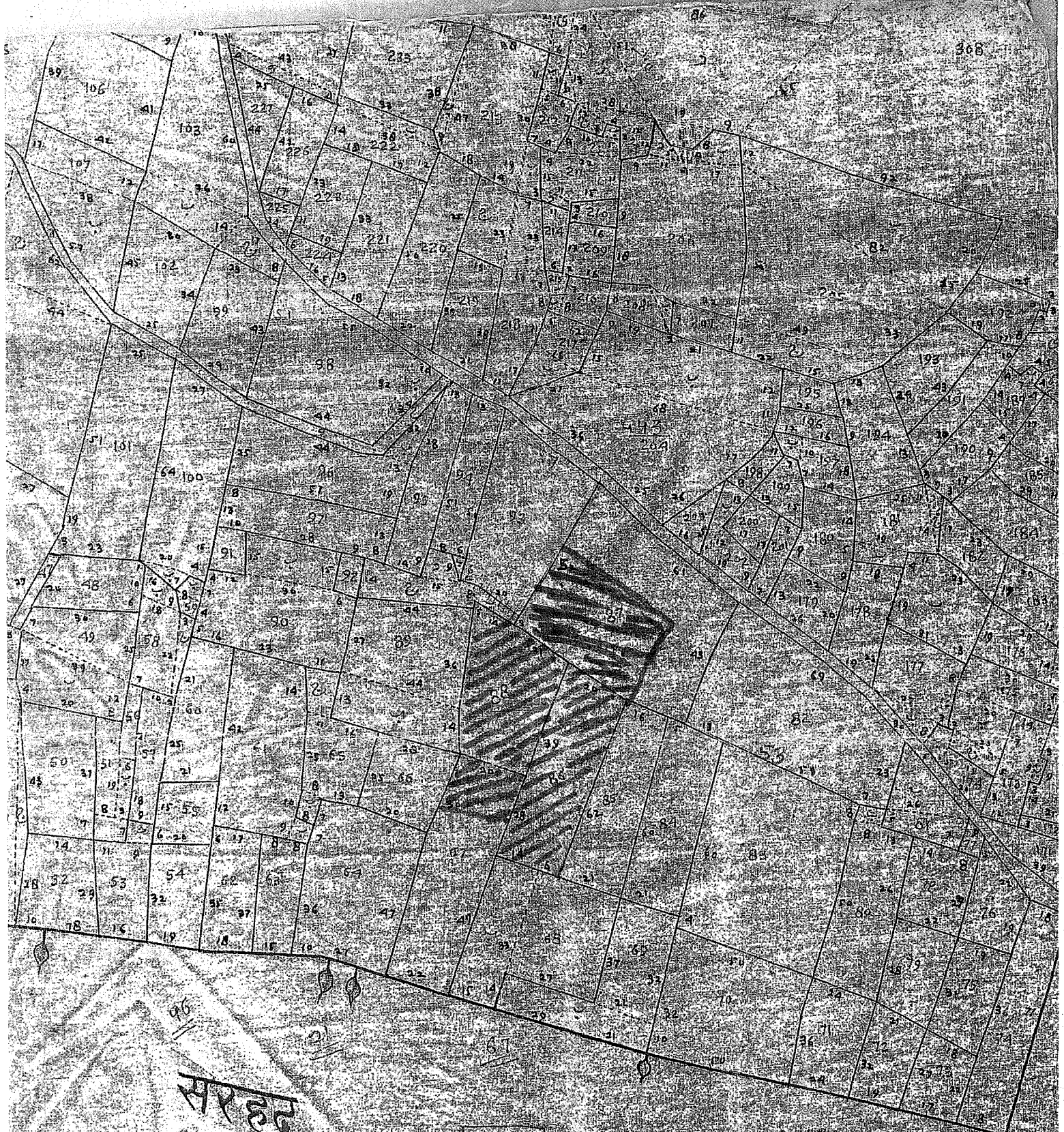
उप निदेशक (धूमि प्रबंधन) / Dy Director (LM)
नई दिल्ली ज़ोन / New Delhi District
ओ सी.ए., ए 303, विकास सदन / DDA, A-303, Vikas Sadan
आई एन.ए., नई दिल्ली-110023 / INA, New Delhi-110023



CERTIFIED THAT THE CONTENTS EXPLAINED TO THE
DEPONENT/EXECUTANT WHO IS SEEMED PERFECTLY TO
UNDERSTAND AFFIRMED & DEPOSED BEFORE ME AT NEW DELHI

Lajju Malhotra
IDENTIFY THE EXECUTANT/DEPONENT WHO HAS
SIGNED IN MY PRESENCE
NOTARY PUBLIC (NEW DELHI)
NAI JOR AGARWAL Advocate

10 MAY 2023



सरहद



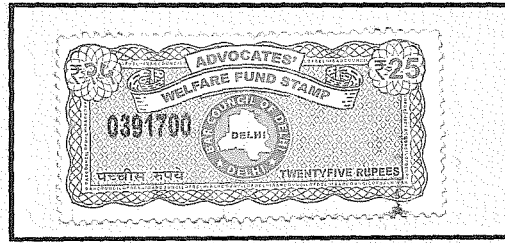
अवेर ड्राइंग ग्राफ



अवेर ड्राइंग ग्राफ

1/1/2020
1/1/2020

DELHI DEVELOPMENT AUTHORITY



POWER OF ATTORNEY

IN THIS COURT OF Hon'ble NATIONAL GREEN TRIBUNAL

No. 0-A 911 of 20.22

KANLESH JONWAL in re :-

Plff/App./Petitioner/Complainant

UDAY PUNJ & ANR **VERSUS**

Defdt. of Resdt.

KNOW ALL to Whom these presents shall come that I/We

Delhi Development Authority on behalf of Delhi Development Authority the above named Respondent do hereby appoint.

LATIKA MALHOTRA KRITIKA GUPTA hereinafter called the Advocate(s) to be my/our Advocate(s) in the above noted case and authorise him/them :-

To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Courts.

To sign, file, verify and present pleading, replications, appeals cross-objections, or petitions for executions, revision restoration, withdrawal, compromise or other petitions, replies, objections written statements, affidavits or other documents as may be deemed necessary or proper for the prosecution of the case in all its stages.

To file and take back documents and also withdraw unspent diet money or printing charges that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and receive : money cheques, and grant receipts therefor and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the Powers and authorities hereby conferred unto the Advocates whenever they think fit to do so and to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agreed to ratify and confirm to acts done by the Advocates of their substitutes in the matter as my/our own acts, as if done me/us to all intents and purposes.

And I/we undertake that I/we or my duly authorised agent would appear in the court on all hearings and will inform the Advocates for appearance, when the case is called.

And I/we undersigned to hereby agree to hold the Advocate or their substitutes responsible for the result of the said case in consequence of their absence from the Court when the said case is called up for hearing, or for any negligence of the said Advocates or their substitutes.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I/we do here unto set my/our hand to these present the contents of which have been understood by me/us this day of 20.

Accepted,
Advocate(s)

Latika Malhotra
Kritika Gupta

11/1/23

DELHI DEVELOPMENT AUTHORITY
Vikas Sadan, New Delhi-23
D/2356/2018
Chamber 317, S Block,
Delhi High Court-110003
M-9811895162

for DELHI DEVELOPMENT AUTHORITY



Latika Malhotra <latika.malhotra10@gmail.com>

O A -914/22 KAMLESH JONWAL VS UDAY PUNJ AND ORS

Latika Malhotra <latika.malhotra10@gmail.com>
To: <dchfq.gnctd@gov.in>

Wed, 10 May, 7:22 PM

Respected Sir,
PFA Affidavit being filed on behalf of Resp/DDA.

Regards
Latika Malhotra
Counsel for DDA

--
Regards

Latika Malhotra,
Advocate
Chamber No. 317, S Block,
High Court of Delhi, Delhi -110003
M: +91 9811895162

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KAMLESH JONW AL.pdf